

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 05/85
DATED 30.05.2019 held on 13.06.2019**

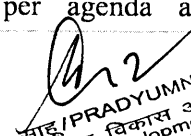
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.05/85 dated 30.05.2019 of Norms Committee-VI for the year 2019-20 was held on 13.06.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2.	DGFT
2	Shri S.Kipgen, Deputy DGFT	DGFT
3	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
1 HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and decided to seek the following			


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 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
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information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/12/2018-ED dated 27.05.2019;

- i) Recipe-cum Mass Balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product along with the moisture content of the export product,
- ii) The details of the value realized from the by-products/wastage claimed.

The case stands deferred to 25.07.2019.

Case No.: 102/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00296/AM19/	RLA File :07/24/040/00021/AM16/	Lic.No/Date: 0710108311 03.06.2015	Defer Date: 25.07.2019
2 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 103/21/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00297/AM19/	RLA File :02/24/040/00069/AM16/	Lic.No/Date: 0210206032 31.07.2015	Defer Date: 25.07.2019
3 Decision : NC considered the case as per agenda and noted that RA Kolkata was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kolkata to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 104/21/85-ALC3/2018	Party Name: MOUNT SAHIYA	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date: 1010059224 31.07.2015	Defer Date: 25.07.2019
4 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 25.07.2019.			

5 Case No.: 19/21/85-ALC3/2018	Party Name: IRS PRODUCTS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
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महानगर राई/PRADYUMNA SANKAR
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Foreign Trade Development Officer
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HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	Defer Date: 25.07.2019
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Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.:105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date: 25.07.2019

6 **Decision :** NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	
7 Decision : The committee considered the case as per agenda and noted that RA Ahmedabad vide email dated 12.06.2019 has informed that as per EDI data the above mentioned Advance Authorisation has already been redeemed on 14.03.2017. The Committee therefore, decided to withdraw the case from agenda.			

Case No.:106/21/85-ALC3/2018	Party Name:EICL LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00300/AM19/	RLA File :53/24/040/00015/AM16/	Lic.No/Date:5310018548 03.12.2015	
8 Decision : The committee considered the case as per agenda and noted that RA Trivandrum vide email dated 26.04.2019 has informed that the above mentioned Advance Authorisation has already been redeemed on 10.04.2017. The Committee therefore, decided to withdraw the case from agenda.			

Case No.:107/21/85-ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date: 25.07.2019
9 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee			


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therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 25.07.2019.

10	Case No.: 1/16/85-ALC3/2015	Party Name: IRIS PRODUCTS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date: 0810137003 13.01.2016	Defer Date:30.05.2019
Decision : The committee considered the case as per agenda and noted that the firm has applied for the license on repeat basis on the basis of the norms fixed in respect of AA No.0810132817 dated 24.07.2014. The Committee therefore, decided to withdraw the case from agenda.				

11	Case No.: 57/21/85-ALC3/2018	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date: 0310802344 08.02.2016	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.				
The case stands deferred to 25.07.2019.				

12	Case No.: 8/21/85-ALC3/2018	Party Name: EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00202/AM19/	RLA File :10/24/040/00105/AM16/	Lic.No/Date: 1010059404 09.02.2016	
Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.				

13	Case No.: 9/21/85-ALC3/2018	Party Name: EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00203/AM19/	RLA File :10/24/040/00104/AM16/	Lic.No/Date: 1010059405 09.02.2016	
Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.				

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Case No.: 33/21/85-ALC3/2018	Party Name: NIRMITI PRECISION PVT.LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	Defer Date: 25.07.2019
14 Decision : NC considered the case as per agenda and noted that application of the firm has been received from RA, Pune . Comments from Technical Authority, i.e., Tech.1 is awaited. The case stands deferred to 25.07.2019.			

Case No.: 2/21/85-ALC3/2018	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00196/AM19/	RLA File :05/23/040/00482/AM16/	Lic.No/Date:0510397674 19.02.2016	Defer Date: 25.07.2019
15 Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/19/2019-ED dated 09.05.2019; i) A legible copy of the application. ii) Technical details as specified in the application form ANF 4A. iii) Processing flow chart iv) Justification of the wastage claimed The case stands deferred to 25.07.2019.			

Case No.: 111/21/85-ALC3/2018	Party Name: B FOURESS PRIVATE LIMITED,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	Defer Date: 25.07.2019
16 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.			

Case No.: 112/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
17 HQ File :01/85/050/00306/AM19/	RLA File :07/24/040/00413/AM16/	Lic.No/Date:0710109538 18.03.2016	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the			


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application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.:10/21/85-ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00204/AM19/	RLA File :09/24/040/00098/AM17/	Lic.No/Date:0910063727 01.06.2016	Defer Date: 25.07.2019

18 **Decision :** NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments . The Committee decided to request them to expedite the comments.

The case stands deferred to 25.07.2019.

Case No.:11/21/85-ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00205/AM19/	RLA File :09/24/040/00097/AM17/	Lic.No/Date:0910063728 01.06.2016	Defer Date: 25.07.2019
19	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments . The Committee decided to request them to expedite the comments.		
	The case stands deferred to 25.07.2019.		

Case No.:43/21/85-ALC3/2018	Party Name:20 MICRONS LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 25.07.2019
20	Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Vadodara to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:12/21/85-ALC3/2018	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00206/AM19/	RLA File :10/24/040/00021/AM17/	Lic.No/Date:1010059517 20.06.2016	
21	Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee		

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therefore, decided to withdraw the case from agenda.

Case No.: 29/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00223/AM19/	RLA File :10/24/040/00026/AM17/	Lic.No/Date: 1010059521 29.06.2016	Defer Date: 25.07.2019
22 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 47/21/85-ALC3/2018	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date: 0710110094 15.07.2016	Defer Date: 25.07.2019
23 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 38/21/85-ALC3/2018	Party Name: THE GLOBAL GREEN COMPANY LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00232/AM19/	RLA File :09/24/040/00176/AM17/	Lic.No/Date: 0910063979 25.07.2016	
24 Decision : NC considered the case as per agenda and noted that RA, Hyderabad vide email dated 28.05.2019 has informed that the AA has been issued to the firm under approved norms . The Committee therefore, decided to withdraw the case from agenda.			

Case No.: 13/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00207/AM19/	RLA File :07/24/040/00116/AM17/	Lic.No/Date: 0710110166 28.07.2016	Defer Date: 25.07.2019
25 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			


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Case No.:14/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00208/AM19/	RLA File :07/24/040/00088/AM17/	Lic.No/Date:0710110167 28.07.2016	Defer Date: 25.07.2019
26 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.:15/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00209/AM19/	RLA File :07/24/040/00087/AM17/	Lic.No/Date:0710110168 28.07.2016	Defer Date: 25.07.2019
27 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.:90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 25.07.2019
28 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments . The Committee decided to request them to expedite the comments.			
The case stands deferred to 25.07.2019.			

Case No.:16/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00210/AM19/	RLA File :10/24/040/00053/AM17/	Lic.No/Date:1010059604 08.09.2016	
29 Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.			

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30	Case No.: 17/21/85-ALC3/2018	Party Name: NADHEEM SPICES AND INDUSTRIES	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00211/AM19/	RLA File :10/24/040/00062/AM17/	Lic.No/Date: 1010059615 21.09.2016	
Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.				

31	Case No.: 18/21/85-ALC3/2018	Party Name: EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00212/AM19/	RLA File :10/24/040/00069/AM17/	Lic.No/Date: 1010059625 07.10.2016	
Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.				

32	Case No.: 65/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00259/AM19/	RLA File :07/24/040/00229/AM17/	Lic.No/Date: 0710110554 21.10.2016	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 25.07.2019.				

33	Case No.: 44/21/85-ALC3/2018	Party Name: JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date: 3410042662 10.11.2016	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Vadodara to expedite the reply.				
The case stands deferred to 25.07.2019.				

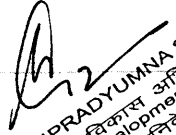

प्रद्युम्न साहू/PRADYUMNA SAHU
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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 108/21/85-ALC3/2018	Party Name: QUADRAGEN VETHEALTH PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00302/AM19/	RLA File :07/24/040/00304/AM17/	Lic.No/Date:0710110849 27.12.2016	Defer Date: 25.07.2019
34 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.			

Case No.: 109/21/85-ALC3/2018	Party Name: DANISH STEEL CLUSTER PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date:0710110899 04.01.2017	Defer Date: 25.07.2019
35 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.			

Case No.: 72/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00266/AM19/	RLA File :07/24/040/00271/AM17/	Lic.No/Date:0710111016 23.01.2017	Defer Date: 25.07.2019
36 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.			

Case No.: 110/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00304/AM19/	RLA File :07/24/040/00355/AM17/	Lic.No/Date:0710111058 02.02.2017	Defer Date: 25.07.2019
37 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.			


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 Udyog Bhawan, New Delhi

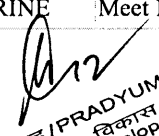
38	Case No.:20/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.				
The case stands deferred to 25.07.2019.				

39	Case No.:21/21/85-ALC3/2018	Party Name:GALAXY PENCILS MFG. CO.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/85/050/00215/AM19/	RLA File :31/83/040/00164/AM17/	Lic.No/Date:3110066592 17.02.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been received from RA, Pune. Comments of the Technical Authority, i.e., Tech.1 is awaited.				
The case stands deferred to 25.07.2019.				

40	Case No.:113/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 25.07.2019.				

41	Case No.:114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 25.07.2019.				

42	Case No.:21/3/85-	Party Name:V.V. MARINE	Meet No/Date:5/85-	Status:Deferred
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 प्रद्युम्न साहू / PRADYUMNA SAHU
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 Udyog Bhawan, New Delhi

ALC3/2017	PRODUCTS	ALC3/2019 30.05.2019	
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that the firm was requested to furnish a clear copy of the reply to the Technical Authority, i.e, CIBA for examination and comments which is still awaited from the firm. The Committee therefore, decided to request the firm to furnish a clear copy of the reply immediately to the Technical Authority. The case stands deferred to 25.07.2019.			

Case No.:24/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00218/AM19/	RLA File :07/24/040/00010/AM18/	Lic.No/Date:0710111424 20.04.2017	Defer Date: 25.07.2019
43	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.		

Case No.:22/21/85-ALC3/2018	Party Name:STANLEY OEM SOFAS LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00216/AM19/	RLA File :07/24/040/00027/AM18/	Lic.No/Date:0710111544 04.05.2017	
44	Decision : NC considered the case as per agenda and noted that RA, Bangalore vide email dated 06.06.2019 has informed that the AA has been surrendered by the firm. The Committee therefore, decided to withdraw the case from agenda.		

Case No.:23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date: 25.07.2019
45	Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply. The case stands deferred to 25.07.2019.		

46	Case No.:25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019	Status:Deferred
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प्रमुख साह/PRADYUMNA
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Udyog Bhawan, New Delhi

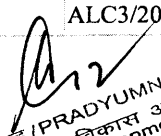
		30.05.2019	
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.:26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date: 25.07.2019
47	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:27/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00221/AM19/	RLA File :07/24/040/00079/AM18/	Lic.No/Date:0710111757 14.06.2017	Defer Date: 25.07.2019
48	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 25.07.2019
49	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 25.07.2019.			

50	Case No.:89/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE	Meet No/Date:5/85- ALC3/2019	Status:Deferred
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 प्रद्युम्न साहू / PRADYUMNA SAHU
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 Udyog Bhawan, New Delhi

	LIMITED	30.05.2019	
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.			

Case No.:56/21/85-ALC3/2018	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00250/AM19/	RLA File :08/24/040/00105/AM18/	Lic.No/Date:0810140736 28.07.2017	Defer Date: 25.07.2019
51	Decision : NC considered the case as per agenda and noted that application of the firm has been received from RA, Pune. Comments of the Technical Authority, i.e., Tech.1 is awaited. The case stands deferred to 25.07.2019.		

Case No.:30/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00224/AM19/	RLA File :07/24/040/00123/AM18/	Lic.No/Date:0710112008 10.08.2017	Defer Date: 25.07.2019
52	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.		

Case No.:88/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date:25.07.2019
53	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.		

Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
54	HQ File	RLA File	Defer Date:2510004874

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Udyog Bhawan, New Delhi

:01/85/050/00075/AM18/	:25/24/040/00004/AM18/	17.08.2017	Date:25.07.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 25.07.2019.			

Case No.:58/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date:0710112288 23.10.2017	Defer Date: 25.07.2019
55	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:32/21/85-ALC3/2018	Party Name:SARK SPICE PRODUCTS PVT.LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00226/AM19/	RLA File :10/24/040/00034/AM18/	Lic.No/Date:1010059824 01.11.2017	
56	Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.		

Case No.: 35/21/85-ALC3/2018	Party Name: WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date: 0510405050 22.12.2017	Defer Date: 25.07.2019
57	Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:64/21/85-ALC3/2018	Party Name:TE CONNECTIVITY INDIA PVT LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
58	HQ File :01/85/050/00258/AM19/	RLA File :07/24/040/00228/AM18/	Lic.No/Date:0710112626 03.01.2018 Defer Date: 25.07.2019

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Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.: 36/21/85-ALC3/2018	Party Name:THARAKAN AND COMPANY	Meet No/Date:5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00230/AM19/	RLA File :10/24/040/00051/AM18/	Lic.No/Date:1010059867 09.01.2018	
59 Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.05.2019 has informed that the AA has been issued to the firm as per Policy Circular No.05/2009-14 dated 14.08.2013. Accordingly, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to withdraw the case from agenda.			

Case No.: 115/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date: 25.07.2019
60 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 95/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date:25.07.2019
61 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 25.07.2019.			

Case No.: 37/21/85-ALC3/2018	Party Name:HERBOCHEM	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
62 HQ File :01/85/050/00231/AM19/	RLA File :09/24/040/00595/AM18/	Lic.No/Date:0910066030 07.03.2018	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and decided to seek the following			

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Directorate General of Foreign Trade
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information from the firm on the basis of comments of Technical Authority, i.e, Tech.2;

- i) CoA of imported roots from Foreign Supplier.
- ii) CoA of export items indicating % Alkaloid content.
- iii) Detailed working for norms applied based on actual Alkaloid content in import and export items.

The case stands deferred to 25.07.2019.

Case No.: 116/21/85- ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 5/85- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date: 0710113092 10.04.2018	Defer Date: 25.07.2019

63 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.: 40/21/85- ALC3/2018	Party Name: APOZEM NATURALS PRIVATE LIMITED	Meet No/Date: 5/85- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date: 0710113232 04.05.2018	Defer Date: 25.07.2019

64 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

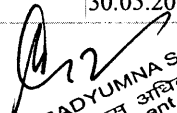
The case stands deferred to 25.07.2019.

Case No.: 55/21/85- ALC3/2018	Party Name: VEERPRABHU EXPORT HOUSE	Meet No/Date: 5/85- ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date: 0310820844 08.05.2018	Defer Date: 25.07.2019

65 **Decision :** NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.

The case stands deferred to 25.07.2019.

66 Case No.: 42/21/85- ALC3/2018	Party Name: AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date: 5/85- ALC3/2019 30.05.2019	Status: Deferred
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 प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date:25.07.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.			

Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 25.07.2019
67	Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply. The case stands deferred to 25.07.2019.		

Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 25.07.2019
68	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 25.07.2019.		

Case No.:60/21/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 25.07.2019
69	Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply. The case stands deferred to 25.07.2019.		

70	Case No.:48/21/85-ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
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प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 25.07.2019
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Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 25.07.2019.

Case No.: 61/21/85-ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 25.07.2019
71	Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:49/21/85-ALC3/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00243/AM19/	RLA File :06/24/040/00027/AM19/	Lic.No/Date:0610038970 06.09.2018	Defer Date: 25.07.2019
72	Decision : NC considered the case as per agenda and noted that RA Kanpur was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.		
The case stands deferred to 25.07.2019.			

Case No.:50/21/85-ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Approved
HQ File :01/85/050/00244/AM19/	RLA File :08/24/040/00202/AM19/	Lic.No/Date:0810143411 07.09.2018	
73	Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.		
	RA may take subsequent consequential action accordingly.		

Case No.:52/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:5/85- ALC3/2019 30.05.2019	Approved
HQ File :01/85/050/00246/AM19/	RLA File :10/24/040/00043/AM19/	Lic.No/Date:1010060030 17.09.2018	
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.

The grade, quality & origin of imported Nutmeg Whole should match with the Nutmeg Whole exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.: 59/21/85-ALC3/2018	Party Name: NATURAL HERBS & FORMULATIONS	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date: 6110001542 17.09.2018	Defer Date: 25.07.2019
75 Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 62/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date: 0710113976 08.10.2018	Defer Date: 25.07.2019
76 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 63/21/85-ALC3/2018	Party Name: BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00257/AM19/	RLA File :09/24/040/00320/AM19/	Lic.No/Date: 0910066746 12.10.2018	Defer Date:25.07.2019
77 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 23.05.2019 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply immediately.			
The case stands deferred to 25.07.2019.			

78 Case No.: 6/18/85-ALC3/2018	Party Name: UMALAXMI ORGANICS PVT. LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
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प्रदेशीय साह्य/PRADYUMNA SAHAY
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date:1310049120 05.11.2018	Defer Date:25.07.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Consultant, i.e, Tech.2.			
The case stands deferred to 25.07.2019.			

	Case No.: 68/21/85-ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
79	HQ File :01/85/050/00262/AM19/	RLA File :04/24/040/00166/AM19/	Lic.No/Date:0410164857 08.11.2018	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
	The case stands deferred to 25.07.2019.			

Case No.: 69/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:5/85- ALC3/2019 30.05.2019	Approved
HQ File :01/85/050/00263/AM19/	RLA File :09/24/040/00389/AM19/	Lic.No/Date:0910066839 14.11.2018	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms in respect of the AA of the firm on the basis of the comments of the Technical Authority, i.e., DIPP vide OM dated 03.06.2009 allowing the following inputs;			
Export Item			
Zircomat		1.00 Kg	
Import Item			
Zircon Sand		1.01 Kg/Kg content in the export product.	
RA may take subsequent consequential action accordingly.			

Case No.:70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 25.07.2019
81	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 25.07.2019.			

82	Case No.: 78/21/85-	Party Name:GELTEC	Meet No/Date:5/85-	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC3/2018	PRIVATE LIMITED	ALC3/2019 30.05.2019	
HQ File :01/85/050/00272/AM19/	RLA File :03/94/040/00720/AM19/	Lic.No/Date:0310825174 22.11.2018	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply. The case stands deferred to 25.07.2019.			

Case No.:2/18/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:5/85- ALC3/2019 30.05.2019	Rejected
HQ File :01/85/050/00164/AM19/	RLA File :61/24/040/00019/AM19/	Lic.No/Date:6110001567 28.11.2018	
83	Decision : NC considered the case as per agenda and noted that the firm has not furnished reply of the DL issued on 14.02.2019 followed by reminder on 16.04.2019. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty alongwith applicable interest for regularisation of the case. RA may take subsequent consequential action accordingly.		

Case No.:73/21/85- ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date:25.07.2019
84	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.		

Case No.:74/21/85- ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date:25.07.2019
85	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.		

86	Case No.:75/21/85-ALC3/2018	Party Name:M R AGRO INDUSTRIES	Meet No/Date:5/85- ALC3/2019 30.05.2019	Rejected
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00269/AM19/	RLA File :08/24/040/00243/AM19/	Lic.No/Date:0810144016 03.12.2018	
Decision : NC considered the case as per agenda and noted that there is no manufacturing activities involved in the export product except cleaning/sorting of Caraway seeds. In accordance to Para 4.04 of FTP, 2015-20, AA shall not be available for duty free import of spices for cleaning, grading etc. The Committee therefore, decided to reject the case with direction to firm to pay Custom Duty and applicable interest there on for regularization of the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 15/18/85-ALC3/2018	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:5/85- ALC3/2019 30.05.2019	Approved
HQ File :01/85/050/00177/AM19/	RLA File :05/23/040/00390/AM19/	Lic.No/Date:0510408789 05.12.2018	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms in respect of the AA of the firm on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;			
87	Export Item		
	Yohimbine Hydrochloride	1.00 Kg	
	Import Item		
	Yohimbe Bark, having brown colour (Yohimbine HCL content not more than 1%)	133.42 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 11/18/85-ALC3/2018	Party Name:DINESH SARAOGI	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00173/AM19/	RLA File :02/24/040/00129/AM19/	Lic.No/Date:0210208849 13.12.2018	Defer Date:25.07.2019
88	Decision : NC considered the case as per agenda and noted that the firm has not furnished reply of the DL issued on 14.02.2019 followed by reminder on 16.04.2019. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty alongwith applicable interest for regularisation of the case.		
RA may take subsequent consequential action accordingly.			

Case No.: 76/21/85- ALC3/2018	Party Name:SUPERHOUSE LIMITED	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
89	HQ File :01/85/050/00270/AM19/	RLA File :06/24/040/00053/AM19/	Lic.No/Date:0610039065 17.12.2018
			Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Kanpur was			


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 25.07.2019.

90	Case No.: 77/21/85-ALC3/2018	Party Name:KANGAROO HEALTH CARE	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm has been received. The comments of the Technical Authority, i.e., Tech.1 is awaited. The case stands deferred to 25.07.2019.			

91	Case No.: 17/18/85-ALC3/2018	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:5/85-ALC3/2019 30.05.2019	Approved
	HQ File :01/85/050/00179/AM19/	RLA File :31/83/040/00147/AM19/	Lic.No/Date:3110067259 19.12.2018	
	Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item (of same size and specification) in Export Product. RA may take subsequent consequential action accordingly.			

92	Case No.: 79/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00273/AM19/	RLA File :10/24/040/00079/AM19/	Lic.No/Date:1010060090 21.12.2018	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 25.07.2019.			

93	Case No.: 80/21/85-ALC3/2018	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00274/AM19/	RLA File :03/95/040/00993/AM19/	Lic.No/Date:0310825941 26.12.2018	Defer Date: 25.07.2019
	Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			

प्रधान सचिव/PRADYUMN SACHIV
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 25.07.2019.

Case No.: 5/21/85-ALC3/2018	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Tansferred
HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date: 0510409099 27.12.2018	
94 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 18/18/85-ALC3/2018	Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00180/AM19/	RLA File :31/83/040/00153/AM19/	Lic.No/Date: 3110067262 27.12.2018	Defer Date: 25.07.2019
95 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.04.2019 followed by a reminder on 03.06.2019. The reply of the firm is awaited. The Committee decided to wait for the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 10/18/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00172/AM19/	RLA File :02/24/040/00077/AM19/	Lic.No/Date: 0210208891 02.01.2019	Defer Date: 25.07.2019
96 Decision : NC considered the case as per agenda and noted that the reply of the firm has been received. The comments of the Technical Authority, i.e., Tech.1 is awaited.			
The case stands deferred to 25.07.2019.			

Case No.: 81/21/85-ALC3/2018	Party Name: NATURAL HERBS & FORMULATIONS	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date: 6110001572 07.01.2019	Defer Date: 25.07.2019
97 Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 25.07.2019.			

98 Case No.: 3/21/85-	Party Name: SARITA HANDA	Meet No/Date: 5/85-	Status: Deferred
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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

ALC3/2018	EXPORTS PVT LTD	ALC3/2019 30.05.2019	
HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.:82/21/85- ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:5/85- ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/22/2018-ED dated 28.05.2019;			
99	i) Detailed manufacturing process along with technical justification for each raw material and wastage claimed at each stage of manufacturing process.		
	ii) The percentage composition (by weight) of each items of export.		
	iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.		
	iv) Details of indigenous items (like anti-caking agent and malt dextrin) and justifications for its use (including its quantities e.g., 1% for anti-caking agent and 20% for malt dextrin).		
	v) Value realised from the by-products/wastage generated (if any) during the manufacturing process.		
	vi) CoA in support of the 65% BRIX of the imported item.		
The case stands deferred to 25.07.2019.			

Case No.:83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date:25.07.2019
100	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.		
	The case stands deferred to 25.07.2019.		

Case No.:4/21/85-ALC3/2018	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:5/85-ALC3/2019 30.05.2019	Transferred
HQ File	RLA File	Lic.No/Date:0510409344	

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:01/85/050/00198/AM19/	:05/24/040/00583/AM19/	15.01.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

102	Case No.: 6/21/85-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:5/85-ALC3/2019 30.05.2019	Transferred
	HQ File :01/85/050/00200/AM19/	RLA File :05/23/040/00460/AM19/	Lic.No/Date:0510409459 24.01.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

103

Case No.: 87/21/85-ALC3/2018	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:5/85-ALC3/2019 30.05.2019	Approved
HQ File :01/85/050/00281/AM19/	RLA File :03/95/040/01068/AM19/	Lic.No/Date:0310826604 24.01.2019	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms in respect of the AA of the firm on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. 14011/21/2018-ED dated 28.05.2019, allowing the following inputs;			
Export Item			
Confectionery Bubble Gum		1000 gm.	
Import Item			
Gum Base		140 gm.	
RA may take subsequent consequential action accordingly.			

104	Case No.: 7/21/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Transferred
	HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM19/	Lic.No/Date:0510409535 30.01.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

105	Case No.: 85/21/85-ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0610039109	Defer

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:01/85/050/00279/AM19/	:06/24/040/00042/AM19/	31.01.2019	Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Kanpur was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.			
The case stands deferred to 25.07.2019.			

Case No.: 84/21/85-ALC3/2018	Party Name: SOUTH KERALA CASHEW EXPORTERS	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
HQ File :01/85/050/00278/AM19/	RLA File :53/24/040/00011/AM19/	Lic.No/Date: 5310019910 31.01.2019	
106	Decision : NC considered the case as per agenda and noted that RA, Trivandrum vide email dated 26.04.2019 has informed that the AA has been issued to the firm on Repeat Basis in terms of para 4.12a(iv) of HBP on the basis of decision of the NC meeting No. 8/19 dated 20.07.2018. Hence, the Committee allowed the withdrawal of the case.		

Case No.: 91/21/85-ALC3/2018	Party Name: SHREE LAMIPACK PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date: 0510409618 08.02.2019	Defer Date: 25.07.2019

107 **Decision :** NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.

The case stands deferred to 25.07.2019.

108	Case No.: 96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
	The case stands deferred to 25.07.2019.			

Case No.: 99/21/85-ALC3/2018	Party Name: KURUWA ENTERPRISES	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Approved
109	HQ File :01/85/050/00293/AM19/	RLA File :10/24/040/00100/AM19/	Lic.No/Date: 1010060134 22.02.2019
Decision : NC considered the case as per agenda and in consultation with Technical			

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Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product. The grade, quality & origin of imported Nutmeg Whole should match with the Nutmeg Whole exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

110	Case No.: 97/21/85-ALC3/2018	Party Name: WRIGLEY INDIA PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date: 0710114573 22.02.2019	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 25.07.2019.				

111	Case No.: 98/21/85-ALC3/2018	Party Name: WRIGLEY INDIA PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date: 0710114574 22.02.2019	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 25.07.2019.				

112	Case No.: 100/21/85-ALC3/2018	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date: 0910067216 25.02.2019	Defer Date: 25.07.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.				
The case stands deferred to 25.07.2019.				

113	Case No.: 1/5/85-ALC3/2019	Party Name: VISCUS OILS PVT. LTD.,	Meet No/Date: 5/85-ALC3/2019 30.05.2019	Withdrawn
	HQ File :01/85/050/00030/AM20/	RLA File :56/24/040/00031/AM19/	Lic.No/Date: 5610005603 09.05.2019	

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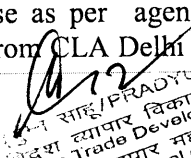
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.

114	Case No.: 4/5/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00033/AM20/	RLA File :05/24/040/00079/AM20/	Lic.No/Date:0510410567 14.05.2019	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from CLA Delhi . The Committee therefore, decided to request CLA Delhi to furnish hard copy of the application for examination and comments of the Technical Authority. The case stands deferred to 25.07.2019.			

115	Case No.: 5/5/85-ALC3/2019	Party Name:GODAWARI INDUSTRIES	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date:3110067423 16.05.2019	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from RA Pune . The Committee therefore, decided to request RA, Pune to furnish hard copy of the application for examination and comments of the Technical Authority. The case stands deferred to 25.07.2019.			

116	Case No.: 2/5/85-ALC3/2019	Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from RA Hyderabad . The Committee therefore, decided to request RA, Hyderabad to furnish hard copy of the application for examination and comments of the Technical Authority. The case stands deferred to 25.07.2019.			

117	Case No.: 3/5/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00032/AM20/	RLA File :05/24/040/00089/AM20/	Lic.No/Date:0510410596 16.05.2019	Defer Date:25.07.2019
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from CLA Delhi . The Committee therefore, decided to			


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request CLA Delhi to furnish hard copy of the application for examination and comments of the Technical Authority.

The case stands deferred to 25.07.2019.

118	Case No.: 6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:5/85-ALC3/2019 30.05.2019	Status: Deferred
	HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019	Defer Date:25.07.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from RA, Chennai . The Committee therefore, decided to request RA Chennai to furnish hard copy of the application for examination and comments of the Technical Authority.				
The case stands deferred to 25.07.2019.				

MANUAL CASES

34	Case No. M-34	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:05/85-ALC3/2018 30.05.2019	Status: Deferred
	HQ File : 01/85/171/00046/AM19/ DES.VI	RLA File : 04/24/040/00135/A M19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/ 0954 dated 01.09.2018	Defer Date: 25.07.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Virgin Coconut Oil" against Import of "Dried Coconuts".				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Coconut Development Board, Kochi and their comments is still awaited. The Committee decided to remind the Technical Authority to expedite their comments.				
The case stands deferred to 25.07.2019.				

35	Case No. M-35	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:05/85-ALC3/2018 30.05.2019	Status: Deferred
	HQ File : 01/85/171/00048/AM19/ DES.VI	RLA File : 04/21/040/00136/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/056 9/1282 dated 01.09.2018	Defer Date: 25.07.2019

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Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Coconut Milk" against Import of "Dried Coconuts".

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Coconut Development Board, Kochi and their comments is still awaited. The Committee decided to remind the Technical Authority to expedite their comments.

The case stands deferred to 25.07.2019.

36	Case No. M-36	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date:05/85-ALC3/2018 30.05.2019	Approved
	HQ File : 01/85/50/021/AM19/DES .VI	RLA File : 07/24/040/00046/AM 18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	
	Subject: Fixation of norms in respect of AA No. 0710111670 dated 26.05.2017 of M/s Bawa Fishmeal & Oil Co.			
	Decision : NC considered the case as per agenda and based on the documents/certification furnished by the firm observed that the import item i.e, Fish Body Oil Semi Finished is not fit for consumption and accordingly on the basis of the comments furnished by the Technical Authority, i.e., Tech2. (in AA No. 0710109659 dated 18.04.2016 of the firm for same export/import items)) decided to fix the norms, allowing the following inputs;			
	Export Item			
	Fish Body Oil Finished		1305.00 MT	
	Import Item			
	Fish Body Oil Semi Finished		1435.50 MT	
	RA may take subsequent consequential action accordingly.			

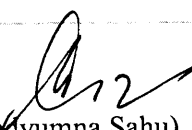
37	Case No. M-37	Party Name:M/s Bajaj Herbals Pvt. Ltd	Meet No/Date:05/85-ALC3/2018 30.05.2019	Status:Deferred
	HQ File : 01/85/171/00082/AM19/DES-VI	RLA File :08/24/040/00007/A M13	Lic.No/Ecom NO. Date: 0810110560 dated 10.04.2012	Defer Date: 25.07.2019
	Subject: Fixation of adhoc-norms in respect of AA No. 0810110560 dated 10.04.2012			

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	of M/s Bajaj Herbals Pvt. Ltd
	Decision : NC considered the case as per agenda and noted that hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee therefore, decided to request RA, Ahmedabad to furnish a hard copy of the application so that further necessary action on fixation of norms can be considered by the Committee. The firm was requested vide DL dated 16.04.2019 to furnish information on "The certificate of Analysis/Testing Reports of various exports made against present license" which is awaited. The Committee also decided to remind the firm to expedite the reply. The case stands deferred to 25.07.2019.

	Case No. M-38	Party Name:M/s. TE Connectivity India Pvt. Ltd.	Meet No/Date:05/85-ALC3/2018 30.05.2019	Status:Deferred
38	HQ File : 01/85/050/00101/AM17/ DES-VI	RLA File :07/24/040/00376/A M16	Lic.No/Ecom NO. Date: 0710109402 dated 16.02.2016	Defer Date: 27.06.2019
	Subject: Revision of ad-hoc input output norms in respect of the advance authorization No. 0710109402 dated 16.02.2016 issued under Para 4.7 of HBP, 2015-20 obtained by M/s. TE Connectivity India Pvt. Ltd.			
	Decision :NC considered the case as per agenda and decided to call the firm for PH as proposed by the Technical Authority, i.e, DIPP. The case stands deferred to 27.06.2019.			

Date:01.07.2019
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

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